

Government of Jammu and Kashmir.
Civil Secretariat, Industries and Commerce
Jammu/Srinagar.

Notification

Srinagar, the 19th July, 2017.

SRO 302 In exercise of the powers conferred by Section 15 and section 23C of the Mines and Minerals (Development & Regulation) Act, 1957, (Central Act 67 of 1957), the Government of Jammu & Kashmir hereby make the following rules; namely:-

- 1. Short title and commencement.**-(1) These Rules may be called "Jammu & Kashmir Minor Mineral Exploitation and Processing Rules" 2017.
 - (2) They shall extend to whole of the State of Jammu and Kashmir.
 - (3) They shall come into force from the date of their publication in the Government Gazette.
- 2. Definitions:-** (1) In these rules, unless the context otherwise requires;
 - (i) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957);
 - (ii) "Appellate Authority" means the Divisional Commissioner or any officer of the Department vested with such powers by the Government under these rules to perform such functions;
 - (iii) "Approved Water supply" means the water supply of more than 20 KLD where system for treatment of water for drinking purposes is involved in open or a spring/lake used for drinking purposes. Tube wells/Overhead tanks/covered reservoirs/rivers are not covered under this;
 - (iv) "Controlled Area" means an area under permanent occupation of Defence/Belt Forces;
 - (v) "Director" means Director Geology & Mining, Government of Jammu and Kashmir;
 - (vi) "Department" means Department of Geology & Mining, Government of Jammu & Kashmir;



